

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI
NEW BOMBAY BENCHQXNox
T.A. No. 130/87

198

DATE OF DECISION 12.1.1989

Shri S.D.Rokade

Petitioner

Shri S.G.Borkar

Advocate for the Petitioner(s)

Versus

Union of India through Secretary Respondent
Ministry of Finance, N.Delhi.

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. M.B.Mujumdar, Member (J)

The Hon'ble Mr. P.S.Chaudhuri, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement? *X*
2. To be referred to the Reporter or not? *N*
3. Whether their Lordships wish to see the fair copy of the Judgement? *N*
4. Whether it needs to be circulated to other Benches of the Tribunal? *N*

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY 400 614

TR.A.NO. 130/87

Shri S.D.Rokade,
through Admn.Officer-I,
O/O the General Manager,
India Security Press,
Nasik Road, Nasik.

Applicant

v/s.

Union of India
through
The Secretary,
Govt. of India,
Ministry of Finance,
New Delhi.

Respondent

CORAM: Hon'ble Member (J) Shri M.B.Mujumdar
Hon'ble Member (A) Shri P.S.Chaudhuri

ORAL JUDGMENT

Dated: 12.1.1989

(PER: M.B.Mujumdar, Member (J))

Shri S.G.Borkar, learned advocate for the applicant requests for permission to withdraw the application. Permission is granted. The application is disposed of as withdrawn with no orders as to costs.

(M.B.Mujumdar)
Member (J)

(P.S.Chaudhuri)
Member (A)